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Central Administrative Tribunal Principal Bench

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R.A. No. 248/95 & M.A. No. 2339/95 in O.A. No. 113/89

New Delhi, this the 11th day of Jan.,1996

Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman(J) Hon'ble Shri B.K. Singh, Member (A)

(By Mrs. Kiran Bhardwaj, Advocate)

Versus

- 1. Mrs. Surjit Kaur,
 w/o S.Sukhvinder Singh,
 R/o JB-17/E, LIG Flat,
 Maya Puri,
 New Delhi- 110 064.

 Presently working as P.A.
 in the office of Central Provident
 Fund Commissioner, 9th Floor, Mayur Bhawan,
 Connaught Circus,
 New Delhi- 110 001.
- 2. Shr i Girdhari Lal,
 Superintendent in the o/o
 The Central ProvidentFund
 Commissioner, 9th Floor, Mayur Bhawan,
 Connaught Circus,
 New Delhi 110 001.
- 3. Shri R.M. Parti,
 Superintendent in the o/o
 the Central Provident Fund Commissioner,
 9th floor, Mayur Bhawan,
 Connaught Circus,
 New Delhi- 110 001. ... Respondents

(By none)

ORDER(Oral)

By Hon ble Mr. Justice A.K. Chatterjee, Vice Chairman (J):

This application has been filed by the Central Provident Fund Commissioner for the review of the judgement delivered in O.A. No. 113/89 and 114/89 in which the present applicant was the respondent.



The judgement was delivered on 10th February,1994 and the present application for review has been filed on 11.9.1995. An application for condonation of delay, has also been filed along with the R.A., inmaking the review application.

On perusal of the application for condonation of delay and hearing the learned counsel appearing on behalf of the review applicant, we are not satisfied that there was any reasonable ground fo r condoning the delay of 12 years in making the review application. It appears that the copy of the judgement delivered on 10.2.1994 was forwarded to the respondents i.e. the applicant in the present case on 25.2.1994 and they referred it to the Legal Advisor in March, 1994 who returned it only in the middle of July,1994. been stated in the application for condonation of delay that the previous counsel Mr. U.K.Chaudhary had left for abroad which accounted for the delay in making the present review application. The application for condonation of delay is silent as to when he went abroad and when he returned. We are unable to find out from this application that there was enough reasonable ground for makingthe review application as late as in September. 1995. In such circumstances, we are unable to allow the application for condonation of delay.

We dismiss the Misc. application for condonation of delay and the R.A. is also dismissed being barred by limitation.

(B.K. SINGH)
Member (A)

A.K.CHATTERJEE) Vice-Chairman(J)